

1 WP-14508-2025 HIGH COURT OF MADHYA PRADESH IN THE AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, **CHIEF JUSTICE** & HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 8th OF MAY, 2025 WRIT PETITION No. 14508 of 2025 M/S MONICA OPTICS Versus THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Jubin Prasad, learned counsel for the petitioner. Shri Rohit Jain, learned counsel for caveator. Ms. Janhavi Pandit, leaned Additional Advocate General for respondents/State.

<u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Counsel appearing on behalf of respondents No.1 & 2 submits that the petitioner has not made any application for matching the rates of spectacles (spectacles for old person black safety goggles). However, counsel for the petitioner submits that he will file the same within three days and on receipt of the same, the respondents are directed to take decision before finalizing the order, if already not finalized.

2. Accordingly, the present petition is **disposed of**.

3. Needless to say that if the petitioner is still aggrieved by the order



2 WP-14508-2025 passed by the respondents, he may approach the appropriate forum.

(SURESH KUMAR KAIT) CHIEF JUSTICE

(VIVEK JAIN) JUDGE

RS